S. No. 1
Supplementary List
Video conference

## IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG-WP (C) no. 21/2020 EMG-CM-07-A/2020 EMG-CM-08-A/2020 EMG-CM no. 24-A/2020

**Bashir Ahmad Bhat** 

.... Petitioner(s)

Through:- Mr Saqib Shabir, Advocate v/s

Commissioner Secretary PDD and others.

.... Respondent(s)

Through:- Mr Irfan Andleeb, Dy. AG

## **CORAM**:

## HON'BLE MR JUSTICE ALI MOHAMMAD MAGREY, JUDGE ORDER

This petition has been listed today on the urgency expressed by the learned counsel for the petitioner to be heard in virtual mode through Video Conferencing. The counsel for the parties appeared and made submissions through video conferencing.

Ordinarily, the court does not interfere with the transfer orders issued in the interest of administration except if it is issued in disregard of the Rules or the law and with *mala-fides*.

The transfer order, subject matter of the writ petition, by virtue of which the petitioner, a Section Officer, has been transferred to the UPHC Kangan, to a non-existent vacancy.

In that view of the matter, the writ petition, with the consensus of the learned counsel for the parties, is taken up for final disposal and is disposed of in the following manner:

- i) Order impugned shall stand quashed.
- ii) Respondent no. 1 shall in the event of exigency make posting and transfer of the petitioner commensurating to his status and position in accordance with rules.

Copy of the order be sent to Mr Irfan Andleeb, learned Dy.AG through e-mail.

(ALI MOHAMMAD MAGREY) JUDGE

Srinagar 11.05.2020 Amjad Lone PS